

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2823
ANSWERED ON:18.08.2011
RESERVATION OF SC/ST SEATS
Ram Shri Purnmasi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is no reservation of seats for SC and ST candidates in Rajya Sabha and Vidhan Parishad as are reserved in Lok Sabha and Vidhan Sabha;
- (b) if so, the reasons therefor;
- (c) whether there is any proposal to reserve seats for SC and ST candidates in Rajya Sabha and Vidhan Parishad; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a): Yes, Madam.
- (b): The constitutional provisions do not provide for the reservation of seats for the Scheduled Castes and the Scheduled Tribes in the Council of States and the State Legislative Councils.
- (c): No, Madam.
- (d): Does not arise.